

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.2/07/2020/pt file-III/ 447

Dated: 04.07.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization and has considered it necessary to take effective measures to prevent its spread and issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation in NCT of Delhi;

2. And whereas, Delhi Disaster Management Authority has issued Order No. 445 dated 26.06.2021 with regard to prohibited/restricted activities with effect from 05:00 AM on 28.06.2021 till 05:00 AM on 05.07.2021 in the territory of NCT of Delhi;

3. And whereas, the status of COVID-19 in NCT of Delhi has again been reviewed and it has been observed that the number of COVID-19 patients & positivity rate has declined considerably and the overall situation has improved, but due caution and care has to be maintained for consolidating the whole process of COVID-19 management;

4. Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs that in the territory of NCT of Delhi (outside Containment Zones), the prohibited/restricted activities shall be as specified in the **Annexure-A** enclosed with this order, **with effect from 05:00 AM on 05.07.2021 till 05:00 AM on 12.07.2021** or further orders, whichever is earlier.

5. It is directed that all District Magistrates, District DCPs, Deputy Commissioners of Municipal Corporations / Officers of NDMC and Delhi Cantonment Board, Vice Chairman, DAMB & Secretaries of APMCs and all other authorities concerned shall be responsible for ensuring COVID Appropriate Behaviour viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer, maintaining health hygiene, no spitting etc. in all Shops, Malls, Markets, Market complexes, Weekly Markets, Restaurants & Bars, Mandis, ISBTs, Railway platforms / Stations, Public Parks & gardens, Gymnasiums & Yoga Institutes, Banquet Halls / Marriage Halls, Stadia/ Sports Complexes, Slum areas as well as at all areas identified as hotspots for transmission of COVID-19 virus. It should be ensured that the people who visit these places strictly follow COVID Appropriate Behaviour and are wearing masks, maintaining social distancing etc. without fail. If the aforesaid norms of COVID Appropriate Behaviour are not maintained at any establishment/ business premises/weekly market, then such premises/ weekly market shall be liable to be closed for containing the spread of COVID-19 virus and the defaulter shall also be liable for criminal prosecution under the relevant laws.

6. It is further directed that the Market Trade Associations (MTAs), Banquet Halls / Marriage Halls Associations, Gymnasiums & Yoga Institutes Associations, and Resident Welfare Associations (RWAs) shall also be responsible for ensuring compliance of COVID Appropriate Behaviour by all shops, malls, markets, market complexes, offices, weekly markets, restaurants & bars, public parks & gardens, Gymnasiums & Yoga Institutes, Banquet Halls / Marriage Halls and residents within their respective areas. All District Magistrates, District DCPs and other authorities concerned shall take strict action against the defaulting persons, as per the applicable laws and rules, including closure of such establishments / business premises / weekly markets/ public parks & gardens.


Additional CEO

7. Commissioner, Delhi Police, Pr. Secretary (Revenue), Pr. Secretary (H&FW), GNCTD, all District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all other authorities concerned are directed to ensure strict compliance of this order and to take all requisite actions for effective implementation of the extant directions of MHA, Govt. of India issued vide Order dated 29.06.2021 (Annexure-B) regarding management of COVID-19 viz. Monitoring of COVID cases at district level, Containment, Health Infrastructure upgradation, Testing, Analysis of bed occupancy (oxygen and ICU beds), Monitoring Mechanism, Test-Track-Treat-Vaccinate and adherence to COVID Appropriate Behaviour strategy, timely commissioning of PSA Plants in hospitals, adequate planning for availability of medical oxygen, availability of logistics, maintaining buffer stock of drugs, upskilling / reskilling of human resources, effective planning for vaccination focusing on prompt coverage of priority groups and hubs of economic activity etc. The authorities concerned shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit.

8. In case any person is found violating the aforesaid instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.



(Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
2. Commissioner of Police, Delhi
3. Vice Chairman, Delhi Development Authority
4. Chairman, New Delhi Municipal Council
5. Pr. Secretary (Health), GNCTD
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
7. Commissioner (South DMC/East DMC/North DMC)
8. Secretary (I&P) for wide publicity in NCT of Delhi
9. Vice- Chairman, Delhi Agriculture Marketing Board, GNCTD
10. CEO, Delhi Cantonment Board
11. All District Magistrates of Delhi
12. All District DCPs of Delhi
13. Director, DGHS, GNCTD

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of Labour, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Staff Officer to Cabinet Secretary, Gol
10. Special Secretary (UT), MHA, Gol
11. Addl. Chief Secretary (UD), GNCTD
12. Pr. Secretary (Home)/ State Nodal Officer, GNCTD
13. All members of State Executive Committee, DDMA, GNCTD
14. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website –
ddma.delhigovt.nic.in
15. Guard file



Additional CEO

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**


Annexure-A

1. The following activities shall be prohibited throughout the NCT of Delhi:

- (i) All schools, colleges, educational / training / coaching institutions etc. will remain closed. Online / distance learning shall continue to be permitted and should be encouraged.
- (ii) All social / political / sports / entertainment / academic / cultural /religious / festival related and other gatherings and congregations.
- (iii) All swimming pools (except being used for training of sport persons for participation in National & International events).
- (iv) Cinemas/Theaters/Multiplexes.
- (v) Entertainment parks / Amusement parks / Water parks and similar places.
- (vi) Auditoriums / Assembly Halls.
- (vii) Banquet Halls (except for marriages as per condition prescribed in point No. 2(xiv)
- (viii) Business to Business (B2B) exhibitions.
- (ix) Spas.

2. The following activities shall be permitted with restrictions as specified below. No permission is required from any authority for undertaking the following permitted activities:

- (i) All Government offices of NCT of Delhi / Autonomous bodies / PSUs / Corporations / Local Bodies shall function with officers of the level of Grade-I /equivalent and above to the extent of 100% strength. The remaining staff will attend upto 50% as per requirement to be assessed by HOD concerned (remaining 50% of the staff will work from home). All HODs shall issue consequential orders in respect of their concerned department in this regard. However, Health and Family Welfare and all related medical establishments, Police, Prisons, Home Guards, Civil Defence, Fire and emergency Services, District Administration, Pay & Account Office, Services, GAD, Power, Water and Sanitation, Public Transport (Air / Railways / Delhi Metro / Buses) including all incidental services / activities that are essential for smooth functioning of all modes of public transport (such as handling of cargo, ticketing air freight station, CFS, ICD etc.), Disaster Management and related services, NIC, NCC and Municipal services, DCPCR, CCIs, ChildLine Helpline, CWCs, Department of Women & Child Development and all other essential services shall function without any restrictions (i.e. at 100% strength) and uninterrupted and smooth delivery of public services shall be ensured.
- (ii) All Private offices in NCT of Delhi shall be allowed to function to the extent of 50% strength of their staff between 9 AM to 5 PM. Private offices / organizations are also advised to stagger the office timings and also stagger the presence and quantum of staff with an objective to reduce the number of employees attending office at the same time so as to ensure the protocol pertaining to social distancing at workplace. They are further advised to follow the practice of work from home, as far as possible.
- (iii) All Standalone (single) shops and all Neighbourhood (colony) shops and shops in residential complexes, shall be permitted to open on all days without any distinction of essential and


Additional CEO

non-essential goods / services. However, the timings of such shops dealing with non-essential goods / services will be between 10 AM to 8 PM.


- (iv) All Markets, Market complexes and Malls shall be permitted to open between 10 AM to 8 PM.
- (v) Restaurants are allowed upto 50% of the seating capacity from 08 AM to 10 PM.
- (vi) Bars are allowed upto 50% of the seating capacity from 12 Noon to 10 PM.

The owners of the Restaurants and Bars shall be responsible for strict adherence to the prescribed SOPs and all instructions / guidelines issued by Gol / GNCTD from time to time as well as compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the restaurant / bar.

A very close watch and supervision shall be maintained on the overall functioning of Markets, Market complexes, Malls, Restaurants and Bars as prescribed in this order by District Magistrates, District DCPs, Zonal Deputy Commissioners of all Municipal Corporations / Local Bodies and other regulating agencies. It shall be the responsibility of the Market Trade Associations (MTAs), Restaurant & Bar Associations and owners of the shops in Markets, Market complexes and Malls as well as owners of the Restaurants and Bars to strictly ensure that the COVID Appropriate Behaviour and the protocols / SOPs laid down by the Gol and GNCTD in respect of COVID-19 Management are strictly followed and adhered to without fail in all Markets, Market complexes and Malls and within the premises of the Restaurants and Bars. If in case it is found that the COVID Appropriate Behaviour is not being followed in Markets, Market complexes, Malls, Restaurants & Bars and / or the positivity rate, number of covid-19 positive persons, growth rate etc. start increasing in NCT of Delhi then Markets, Market complexes, Malls, Restaurants and Bars shall be closed forthwith without any loss of time so as to completely avoid and prevent any upsurge and likelihood of next wave in NCT of Delhi.

- (vii) Only one authorized weekly market (upto the limit of 50% of the allowed vendors at normal time) per day per zone in all three Municipal Corporations/ New Delhi Municipal Council/ Delhi Containment Board shall be allowed subject to the strict compliance of SOP (already circulated) and all instructions / guidelines issued by Gol / GNCTD from time to time to contain the spread of COVID-19. Weekly Market shall be selected by the Zonal Dy. Commissioner of Municipal Body as per prescribed guidelines for selection of weekly market issued on dated 10.09.2020 (already circulated) and the information shall be shared with the respective District Magistrate and Deputy Commissioner of Police for effective implementation. No weekly market shall be allowed to function on roadsides. The weekly markets can be allowed to function at suitable nearby grounds / school grounds, where the SOP/guidelines of DDMA can be strictly implemented. No unauthorized weekly market shall be allowed to function. If in case it is found that COVID Appropriate Behaviour or prescribed SOPs / Guidelines are not being followed in Weekly Markets and / or the positivity rate, number of covid-19 positive persons, growth rate etc. start increasing in NCT of Delhi then all Weekly Markets shall be closed forthwith by District Magistrates / Zonal Deputy Commissioners of Municipal Body without any loss of time so as to completely avoid and prevent any upsurge and likelihood of next wave in NCT of Delhi.


RT-PCR / RAT test of vendors / customers of weekly markets shall be conducted on random basis by the District Magistrate concerned regularly. In case of positive test report, action should be taken as per the protocol prescribed by the Health Department, GNCTD with regard to quarantine, contact tracing, treatment etc. The list of authorized weekly markets shall be published on official website by concerned Municipal Corporation.


Additional CEO

- (viii) Transportation by Delhi Metro shall be allowed upto 50% of the seating capacity of metro coach. No standing passenger shall be allowed.
- (ix) Transportation by buses: Intra-State (within NCT of Delhi) movement of buses (DTC as well as Cluster) shall be permitted with the condition that not more than 50 % of seating capacity shall be allowed at one time inside the bus. In the case of buses, boarding shall be allowed only from the rear door while de-boarding shall be allowed only from the front door. No standing passenger shall be allowed.
- (x) Public transport such as Autos & e-rickshaws (upto 2 passengers) / Taxis, Cabs, Gramin Sewa & Phat phat Sewa (upto 2 passengers) / Maxi cab (upto 5 passengers) / RTV (upto 11 passengers) shall be allowed.
- (xi) Religious places shall be permitted to open, but no visitors will be allowed.
- (xii) Public Parks, Gardens, Golf Clubs and Outdoor yoga activities will be allowed. Apart from the individual, parks/gardens owning agencies (MCD, DDA, NDMC, DCB etc.) as well as concerned RWA, owners / directors of golf clubs, yoga Instructors shall be responsible for ensuring strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the aforesaid authorities/persons, besides the defaulting individual.
- (xiii) Funeral / last rites related gatherings are allowed upto 20 persons.
- (xiv) The marriages shall be permitted in Court or at home with a ceiling of 20 persons and subject to strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus.
- Further the marriages shall also be permitted at banquet halls / marriage halls / hotels with a ceiling of 50 persons and subject to strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus.
- The owners of the Banquet Halls / Marriage Halls / Hotels shall be responsible for ensuring strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the premises as well as against the individual and the premises shall be sealed forthwith.
- (xv) Gymnasiums and Yoga Institutes will be permitted to open upto 50% of the capacity. The owners of the Gymnasiums / Yoga Institutes shall be responsible for ensuring strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the Gymnasium / Yoga Institute as well as against the individual and the premises shall be sealed forthwith.
- (xvi) Stadia / Sports complexes will be permitted to open without spectators, subject to strict compliance SOP dated 29.01.2021(Annexure-C) issued by Govt. of India and other instructions/guidelines issued by GoI / GNCTD from time to time as well as strict adherence of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus.
3. **All other activities will be permitted, except those which are specifically prohibited / restricted. However, in Containment Zones, only essential activities shall be allowed.**


Additional CEO

4. There shall be no restriction on inter-state and intra-state movement of persons and goods including those for Cross-land border trade under Treaties with neighboring countries. No separate permission / approval / e-pass will be required for such movements.
5. In the containment zones, all measures shall be taken strictly as prescribed by MoHFW, Gol as well as H&FW Department, GNCTD, in letter & spirit by all authorities concerned.
6. The permitted / restricted activities shall be allowed subject to strict compliance of SoPs issued by Gol and GNCTD from time to time.


Additional CEO

North Block, New Delhi-110001
Dated 29th June, 2021

ORDER

Whereas, an Order of even number dated 29th April 2021, was issued to ensure compliance to the containment measures for COVID-19, as conveyed vide Ministry of Health & Family Welfare (MoHFW) DO No. Z.28015/85/2021-DM Cell dated 25th April 2021, which was further extended for a period upto 30.06.2021 vide an Order of even number dated 27.05.2021;

And whereas, considering the need for containment of COVID-19 cases across the country, MoHFW vide DO No. Z.28015/85/2021-DM Cell dated 28th June 2021, has issued an advisory to all States and Union Territories (UTs), for implementing targeted and prompt actions for bringing the pandemic under control;

Whereas, in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, National Disaster Management Authority (NDMA) has directed the undersigned to issue an order, for containment of COVID-19 in the country;

Now therefore, in exercise of the powers, conferred under Section 10(2)(1) of the Disaster Management Act 2005, the undersigned, hereby directs the State/ Union Territory Governments and State/ Union Territory Authorities to consider implementation of targeted and prompt actions for COVID-19 management, as conveyed vide aforesaid MoHFW advisory dated 28.06.2021, as per **Annexure-I**, until 31.07.2021. States/ UTs, will take the necessary measures, under the relevant provisions of the Disaster Management Act 2005. It is further directed that:

- (i) The National Directives for COVID-19 Management, as specified in **Annexure II**, shall continue to be strictly followed throughout the country.
- (ii) All the District Magistrates shall strictly enforce the above measures. For the enforcement of social distancing, State/ UT Governments may, as far as possible, use the provisions of Section 144 of the Criminal Procedure Code (CrPC) of 1973.
- (iii) Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.


29/06/2021
Union Home Secretary

and, Chairman, National Executive Committee (NEC)

To:

1. The Secretaries of Ministries/ Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories

(As per list attached)



राजेश भूषण, आईएएस
सचिव

RAJESH BHUSHAN, IAS
SECRETARY



भारत सरकार
स्वास्थ्य एवं परिवार कल्याण विभाग
स्वास्थ्य एवं परिवार कल्याण मंत्रालय
Government of India
Department of Health and Family Welfare
Ministry of Health and Family Welfare
D.O No. Z.28015/85/2021-DM Cell
28th June 2021

This is in reference to my earlier DO letter of even number dated 25th April, 2021 wherein Ministry of Health and Family Welfare had shared with all States/UTs an implementation framework for intensive action and local containment in specific and well defined geographic units, to break and suppress the chain of transmission of SARS COV-2. This was also later reiterated by the Ministry of Home Affairs and orders regarding the same were issued under the DM Act 205 vide letter no. 40-3/2020-DM-I(A) dated 29th April 2021.

2. With a rise in COVID 19 trajectory across the country in April and May 2021, many States and UTs have undertaken restrictions and containment measures as per the aforesaid implementation framework. As a result, the trajectory of COVID 19 pandemic in the country is presently showing a steady decline.

3. In view of the declining number of cases being reported many States have initiated the implementation of relaxation measures. In this context it is critical that the lifting of restrictions/providing relaxations be carefully calibrated with continued focus on containment efforts to curb the spread of infection.

4. In order to bring uniformity in implementing graded restriction/relaxation measures for COVID 19, the need for following the framework earlier shared with the States for either imposition of restrictions or allowing relaxations based on the burden of disease and strain on healthcare infrastructure still remain important. Prompt and targeted actions need to be implemented by the States as detailed below:

A. Guiding Principles

- Monitoring of cases with districts as administrative units be done on a regular basis. Necessary action for containment and health infrastructure upgradation be done, by further micro analysis based on clusters of cases at the district level
- Case positivity calculated based on total positive cases vis-a-vis samples tested during the week is one of the prime indicators of the spread of infection in a district. Higher case positivity would imply the need for stringent containment and restrictions so as to control the spread of infection
- Similarly, each district needs to analyze bed occupancy (oxygen and ICU beds) vs-a-vis the available health infrastructure to ensure that it doesn't get overwhelmed and seamless patient admission and follow up can be done. Higher bed occupancy is an indicator that the district needs to undertake specific measures to upgrade the available beds while focusing on containment activities equally vigorously. It is important to emphasize that a lead time is required to upgrade health infrastructure (a month or more) and hence districts need to plan such upgrades after having duly analyzed the case trajectory on a regular basis

- In view of the above, for prioritizing districts which need intensive follow up, States may continue to utilize the classification of risk profile of districts as already communicated by Ministry of Health and Family Welfare on 25th April 2021. Accordingly:
 - i) States/UTs may identify districts which require highest level of restrictions
 - ii) Remaining districts may be allowed higher degree of relaxations based on **lower weekly case positivity or a relatively low Bed occupancy (Oxygen and ICU beds) rates.**
 - iii) District with **high weekly case positivity or a high Bed occupancy (Oxygen and ICU beds) as detailed above,** would need intensive monitoring and hence State may consider appointing a senior officer from State headquarter as the Nodal Officer for these districts.
 - iv) **District Nodal Officer** will work in coordination with District Collector /Municipal Commissioner to identify cluster of new cases and ensure implementation of required containment activities including intensive action in areas reporting higher cases
 - v) Restrictions once imposed will remain in force for a minimum period of 14 days
 - vi) In remaining areas of the district not under containment action, clearly defined relaxations/restrictions may be provided.

B. Monitoring mechanism

- State government may consider monitoring the status of classification parameters on a weekly basis and ensure their wide publicity so as to inform community at large and obtain their support in management of Covid-19 while restrictions are imposed or relaxations are allowed.
- While positivity rates and bed occupancy rates are vital criteria that need to be monitored for selection of high focus districts requiring intensive public health action, States/UTs shall also regularly monitor districts with higher numbers of active cases per million population as it is an important indicator to predict need for upgrading health infrastructure and logistics so as to manage the cases.

C. Continued focus on 5-fold strategy for effective management of COVID-19

- COVID-19 is an ongoing challenge and hence it is important that States continue working on five pillars of COVID-19 Management i.e. **“Test-Track-Treat-Vaccinate and adherence to COVID Appropriate Behavior”**.
- Early identification of cases is important for curbing the spread, and for this **adequate testing is crucial.** RT-PCR machines and sufficient kits to ensure required level of testing should accordingly be maintained (both RT-PCR and RAT) in all districts.

- **Tracking and tracing** through active case search by special teams and contact tracing and screening should be undertaken proactively
- In addition to **following Clinical Management Protocol**, States should focus on **upgradation of health infrastructure, timely commissioning of PSA Plants in hospitals, adequate planning for availability of medical oxygen, availability of logistics, maintaining buffer stock of drugs and taking up necessary action for creation /redesigning of appropriate COVID dedicated healthcare infrastructure, especially in peri-urban, rural, and tribal areas.**
- There is need for **upskilling/reskilling of human resources** on latest Clinical Management Protocol.
- Furthermore, **effective planning for vaccination focusing on prompt coverage of priority groups and hubs of economic activity should be prioritized.**
- COVID-19 management can succeed only through a whole of government & whole of society approach. Community engagement is critical & **adherence to Covid appropriate behavior** is crucial to guard against any surge in infection. This involves diligent use of masks/face covers, following physical distancing (2 gaj ki doori) and practicing respiratory & hand hygiene.

5. This normative advisory will aid the States/UTs to clearly define their policies and streamline their approaches for implementing graded restrictions/calibrated relaxation for management of Covid-19.

6. States/UTs can also plan additional public health measures as deemed necessary, based on their local context and situational analysis at the field level.

7. I am sure under your able leadership, we will be able to keep the momentum going and build on the progress made so far to bring the pandemic situation under control. Ministry of Health & Family Welfare will continue to provide requisite support to the States/UTs in this ongoing and collective effort

Yours sincerely

(Rajesh Bhushan)

Additional Chief Secretary/Principal Secretary/Secretary (Health) of all States/UTs

Copy to

Chief Secretary/Administrator of all States and UTs

(Rajesh Bhushan)

✓ Copy for information to

Cabinet Secretary, Cabinet Secretariat, New Delhi
Home Secretary, Ministry of Home Affairs, New Delhi

(Rajesh Bhushan)

NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

1. **Face coverings:** Wearing of face cover is compulsory in public places; in workplaces; and during transport.

2. **Social distancing:** Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.

Shops will ensure physical distancing among customers.

3. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

4. **Work from home (WfH):** As far as possible the practice of WfH should be followed.

5. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.

6. **Screening & hygiene:** Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.

7. **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.

8. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers and other staff.

F. No.J-17011/42/2020-SP.V
Government of India
Ministry of Youth Affairs and Sports
Department of Sports

Shastri Bhavan, New Delhi
Dated: 29th January, 2021

CIRCULAR

Subject: - Standard Operating Procedures (SOP) for opening up of Stadia for sports events - Reg.

The undersigned is directed to refer to the above subject and to say that Standard Operating Procedures (SOP) has been updated in consultation with Ministry of Home Affairs and Ministry of Health & Family Welfare, in pursuance of the Guidelines for Surveillance, Containment and Caution issued vide MHA Order No.40-3/2020 - DM-IA dated 27.01.2021.

3. A copy of the SOP is attached herewith.

 29/1/21

(A.K.Singh)

Under Secretary to the Government of India
Tel. No. 2338 1003

To All stakeholders concerned.

Copy to :

1. The Ministry of Home Affairs, North Block, New Delhi.
2. The Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.

SOP for organizing sports competitions in context of COVID-19

An SOP for opening up of Stadia for Sports events was issued on 26th December 2020. The revised SOP is now being issued in pursuant to guidelines of surveillance, containment and caution issued by Ministry of Home Affairs vide their Order No. 40-3/2020-DM-I (A) dated 27th January 2021.

1. Promoting COVID appropriate behaviour

Simple public health measures are to be promoted to reduce the risk of spread of COVID-19 infection. These measures are to be observed by all athletes and Athlete Support Personnel (ASP) during conduct of sports competitions.

These include:

- i. Physical distancing of at least 6 feet to be strictly followed by athletes and ASPs always except by athletes in field of play necessitated by the type of sports, during the event.
- ii. Use of face covers/masks to be made mandatory at all times by all and as far as feasible when they are engaged in the field of play and in work out areas.
- iii. Athletes and ASPs, while not in field of play, shall practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed by athletes and ASPs. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by athletes and ASPs and reporting any illness at the earliest to COVID-19 Response Team/Task Force constituted by event organizing committee.
- vi. Spitting shall be strictly prohibited in field of play, workout areas, during travel and in residential settings.
- vii. Installation & use of Aarogya Setu App shall be advised to all.

2. Protecting the vulnerable population

ASPs who are at higher risk i.e. older, pregnant and those who have underlying medical conditions must take extra precautions. They should preferably not be exposed to any front-line work requiring direct contact with other athletes/coaches/other employees.

3. Providing and maintaining healthy environment at sport competition venue and workout areas

- i. The organizing committee shall coordinate with local health authorities to ensure that the venue for sporting event or the identified hostels/hotels do not fall within containment zone.
- ii. The organizing committee will keep situational awareness of prevalent COVID situation at the event site that may influence the conduct of the sporting event. They will also coordinate with local health authorities to identify local (COVID and non-COVID) treatment facilities, ambulance service providers etc.
- iii. Prior to resumption of activities, all workout areas, field of play, medical centre, physiotherapy centres, gymnasium, showers, washrooms, other common areas, etc. shall be sanitized with 1% Sodium Hypochlorite solution. Thereafter this will be done on a regular basis. Detailed guidelines are available at:
<https://www.mohfw.gov.in/pdf/Guidelinesondisinfectionofcommonpublicplacesincludingoffices.pdf>

- iv. Cleaning and regular disinfection (using 1% Sodium Hypochlorite solution) of frequently touched surfaces (door knobs/handles, elevator buttons, hand rails, slides, chairs, tabletops, benches, washroom fixtures, etc.) and floors, walls etc to be done before start of activities, at the end of the day and at other appropriate times at all locations. Additional frequent cleaning may be required at medical centre, gymnasium, etc.
- v. Deep cleaning of all drinking and hand washing stations, washrooms, showers and lavatories shall be ensured.
- vi. All sanitary staff shall use appropriate PPE (mask, heavy duty gloves, face shields, aprons).
- vii. The event schedule should be planned in such a way that enough time is given in between multiple events for sanitization of field of play and equipment after every use, which may vary from sport to sport.
- viii. For warm-ups, fixed duration needs to be intimated along with time slots to the athletes and ASPs.
- ix. Provisions would be made for multiple hand washing stations and hand sanitizers for the use of athletes and ASPs. Provision of soaps in toilets and hand sanitizers in other common areas in sufficient quantity must be ensured.
- x. Swimming pool (wherever applicable) shall ensure adequate and regular water filtration and chlorination as per laid down standards.
- xi. Field of play equipment shall be handed over to the athletes and support staff by the ground staff after thorough disinfection.
- xii. Sharing of personal articles such as soaps, towels, any other utility may be avoided by all.
- xiii. Athletes, coaches and employees should be advised to dispose of used face covers / masks, used towels in separate covered bins placed in common areas.
- xiv. Ensure availability of covered dustbins and trash cans in sufficient numbers to manage waste as per CPCB guidelines (available at: https://cpcb.nic.in/uploads/Projects/Bio-Medical-Waste/BMWGUIDELINES- COVID_1.pdf)

4. Planning for operations, scheduling and monitoring of activities

4.1 Institutional arrangements

- i. A COVID Task Force shall be constituted for each sporting competition event by the organizing committee to guide and monitor all athletes and ASPs. The Task Force shall be responsible for overall implementation of protocols outlined in this SOP as well as other direction issued by Ministry of Home Affairs (MHA) and Ministry of Health and Family Welfare from time to time.
- ii. The Task Force shall work closely with the athletes, ASPs to define guidelines and protocols to conduct the sporting event.
- iii. Travel of athletes and ASPs shall be closely regulated and monitored by the Task Force.

4.2 Facility arrangements

- i. The medical unit at the sporting venue shall have an isolation facility commensurate with the guidelines on COVID care centre (available at: <https://www.mohfw.gov.in/pdf/FinalGuidanceonMangaementofCovidcasesversion2.pdf>)
- ii. Suitable referral linkage shall be established with nearest COVID treatment facility.
- iii. Advance coordination with ambulance service providers for shifting of suspect/confirmed COVID cases shall be arranged.

4.3 Physical distancing

- i. For ensuring physical distancing in the premises, specific markings on the floor with a gap of 6 feet may be made. Similarly, physical distancing shall also be maintained at all places except during the sporting event, by the athletes.
- ii. Locker rooms for athletes etc. can be used, provided there is adequate ventilation; physical distancing and regular disinfection of frequently touched surfaces is maintained.
- iii. To minimize participation by athletes and ASPs, the organizing committee shall ensure (i) enforcing strict qualification criteria to reduce the number of participants, (ii) reducing number of support staff and officials for the competition.
- iv. Support staff whose physical presence is not required can work from home through tele-work/video conferencing.

4.4. Spectator management

- i. For outdoor sports events, spectators will be allowed upto full seating capacity.
- ii. CCTV monitoring may be planned for larger events to detect over-crowding at entry & exit gates and seating arena.

4.5. Ensuring ventilation

- i. As far as feasible, natural ventilation must be ensured and use of small enclosed spaces must be discouraged.
- ii. Circulation of outdoor air needs to be increased, as much as possible, by opening windows and doors, using fans, or other methods.
- iii. For air-conditioning/ventilation, of closed enclosures, the guidelines of CPWD shall be followed which emphasizes that the temperature setting of all air conditioning devices should be in the range of 24-30° C, relative humidity should be in the range of 40-70%, intake of fresh air should be as much as possible and cross ventilation should be adequate. Air handling unit needs to be cleaned prior to switching on.

4.6. Making available COVID related supplies

- i. Appropriate arrangements for personal protection devices like face covers/masks, face shields, PPEs, heavy duty gloves and other logistics like hand sanitizers, soap, Sodium Hypochlorite solution (1%) etc. shall be made available by organizing committee.
- ii. Ensure adequate supply of calibrated thermal guns for thermal screening.
- iii. Ensure availability of covered dustbins and trash cans in sufficient numbers to manage waste.

4.7. Creating awareness

- i. Organizing committee should ensure educational and training sessions for athletes and ASPs, sensitizing them on COVID appropriate behaviour and do's and don'ts.
- ii. Provisions must be made for display of Posters/standees/AV media on preventive measures against COVID-19 at prominent places in the sporting venue.
- iii. Display State helpline numbers and also numbers of local health authorities at prominent places.

5. Maintaining Healthy operations

5.1 Risk assessment

- i. Thermal screening of all athletes and ASPs shall be undertaken prior to allowing access to common field of play.
- ii. Depending on the risk perception and the scale of events, organizing committee may consider making RT-PCR Testing of athletes and ASPs carried out within 72 hours prior to the event and its

uploading on the website of organizing committee mandatory. In such cases, only those having a negative RT-PCR report shall be allowed to participate in the event. For this, organizing committee may also make suitable linkages with ICMR approved laboratories for COVID-19 testing of athletes and ASPs who report without a COVID test report.

5.2. At the entry and exit points to the sporting event arena

- i. Athletes/ASPs living in containment zones shall not be allowed entry in the main competition arena/field of play, warm-up area.
- ii. All entrance main competition arena/field of play, warm-up area to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions. Only asymptomatic persons (athletes and ASPs) to be allowed in the premises.
- iii. All athletes and ASPs to be allowed entry only if using face cover/masks.
- iv. Separate gates, if feasible, should be used for entry and exit.
- v. Visual markers such as arrows or lanes of travel to be marked to streamline movement of athletes and ASPs.

5.3. Within the premises of sporting arena (except field of play)

- i. Reduce or close the number of breakout rooms, lounges in which individuals gather.
- ii. Gathering of spectators shall be governed by the instructions issued by Ministry of Home Affairs (MHA) and Ministry of Health and Family Welfare from time to time.
- iii. Seating arrangement in parks, offices, hostel mess, other common utility areas to ensure a distance of 6 feet between chairs, benches, etc.

5.4. During exercise, physiotherapy and training sessions

- i. Disinfect the common touched surfaces of the exercise equipment, before commencing the exercise.
- ii. Physiotherapy/massage shall be avoided unless absolutely necessary. If physiotherapy or massage is deemed necessary, the athlete as well as the physiotherapist/masseurs will follow all precautions including hand sanitization, use of mask, sanitization of equipment, etc.
- iii. Athletes and coaches shall sanitize their hands before and after exercises, physiotherapy and training sessions, workouts and sporting event. For such purpose hand sanitizer should be provided at the entry and exit of these locations including field of play.
- iv. Ensure physical distancing during training sessions.
- v. Physical contact in any form shall be avoided during training and sporting event, for e.g. handshakes, high-fives, etc.
- vi. Special precaution shall be taken for training engagements of para-athletes as advised by qualified medical personnel.

5.5. Precautions to be observed at the field of play

- i. Staggering of athletes for different events/training sessions to be done, to allow for adequate physical distancing.
- ii. In case of multiple events, the next lot of athletes and ASPs should be outside the venue and shall enter the warmup area and field of play once the athletes and ASPs from previous event have left the venue, alternatively, organizing committee may explore multiple venues so that events may be conducted simultaneously.
- iii. Athletes and coaches shall be screened by properly calibrated thermal guns at the entry to field of play.
- iv. Wash hands with soap and water/ use hand sanitizer at the time of entry to the field of play.
- v. Athletes will shower before entering and after exiting the field of play.

- vi. Ensure physical distancing between coaches and athletes.
- vii. Athletes and coaches shall not be allowed to share equipment.
- viii. Wash hands/use hand sanitizers after leaving the field of play.

5.6 Activities of athletes in other common areas – changing rooms, showers, mess, etc.

- i. Ensure physical distancing norms in changing rooms and shower areas.
- ii. In mess / cafeteria, seating arrangement should ensure adequate physical distancing.
- iii. Cafeteria and mess staff should wear mask and hand gloves and take other required precautionary measures.
- iv. Tables, chairs in common areas to be sanitized once the athletes/coaches leave these locations.

5.7. Arrangements at Medical Centre

- i. Organizing committee shall designate a COVID response team that athletes/ASPs should contact if they experience symptoms suggestive of COVID.
- ii. At the entrance, there will be provision of triaging (to be done by trained nurse/medical attendant)
- iii. Patient suspected to be suffering from COVID-19 (i.e. those reporting with fever, cough, breathlessness etc.) shall be isolated in the designated isolation room.
- iv. In case of referral, transportation of such cases shall be arranged in consultation with local health authorities.
- v. Doctors, nurses, paramedics will use full complement of PPE (coverall, N-95 mask, protective goggles, gloves) if sample collection or aerosol generating procedure is contemplated.
- vi. In the event of detection of a case, further management (including contact tracing, quarantine, testing, disinfection of premises etc. shall be done in consultation with the district/local health authorities.

5.8. Ensure Safe Stay at Hostels/Hotels/guest houses

To ensure safe stay, all athletes and ASPs should be accommodated in single rooms, as far as feasible. Further, the guidance issued by Ministry of Health & Family Welfare on preventive measures in Hotels and Other Hospitality Units to contain spread of COVID-19 may be referred to (available at: <https://www.mohfw.gov.in/pdf/5SoPstobefollowedinHotelsandotherunits.pdf>).